

Shrimati Alva: I can read it in Hindi also.

Acharya Kripalani: We do not understand the English of some of them.

Dr. Ram Subhag Singh: There are quite a number of Members who do not understand English at all.

Mr. Speaker: There are also a number of persons who do not understand Hindi.

Shri Sinhasan Singh: If these Ministers, who do not know Hindi and who try to speak in broken Hindi are not allowed to speak that much Hindi, how will they be able to pick up Hindi? *(Interruption).*

Shrimati Alva: I shall read the answer in Hindi.

Mr. Speaker: In English.

Shrimati Alva: (a) and (b). A sum of Rs. 4.75 lakhs was sanctioned last year for 7 multi-purpose development blocks in tribal areas of former Madhya Pradesh, Rs. 2.25 lakhs for the two such blocks in former Madhya Bharat and 0.87 lakhs for one block in former Vindhyia Pradesh, as asked for by the State Governments concerned, in addition to what they might have got for these blocks from the Ministry of Community Development. Information relating to the other part of the question is being collected and will be laid on the Table of the House when received.

Shri Jangde: May I know whether a separate pattern of schemes is being worked in these Community Development areas altogether different from the ordinary community areas, and whether the persons locally educated and have got local training are preferred, or, other persons are preferred?

Shrimati Alva: Slightly different patterns are executed in these new development areas.

Shri Jangde: May I know what has happened to the scheme in which

Rs. 27 lakhs are to be spent in a particular project in the Scheduled Tribe area and whether any such scheme has been opened in the new Madhya Pradesh?

Shrimati Alva: This scheme itself is out of this Rs. 27 lakhs which the hon. Member referred to.

Shri B. S. Murthy: Arising out of the answer of the Deputy Minister, there seem to be three different schemes worked in these areas—one from the State, one from the Home Ministry and the third from the Community Development Ministry. May I know whether there is any co-ordinate scheme for the wholesome welfare work among these tribes?

The Minister of State in the Ministry of Home Affairs (Shri Datar): The hon. Member has not understood the question properly. So far as the interests of the Scheduled Tribes are concerned, these schemes are ordinarily those which are worked by the State Governments. But in the tribal areas there was a desire to have an intensive development in respect of certain matters which concern the tribal areas. Therefore, in co-ordination with the Ministry of Community Development, Government have decided to have 43 intensive development blocks—multi-purpose project blocks—in tribal areas. They cost in all Rs. 27 lakhs, a portion of which is borne by the Ministry of Community Development and the other by the Ministry of Home Affairs.

राजस्थान सशस्त्र पुलिस

*५५३. श्री ह० ख० शर्मा : क्या गृह-
कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) पाकिस्तानी प्रदेश के निकटवर्ती राजस्थान की सीमा की रक्षा के लिये कौन उतरदायी है—केंद्राय सरकार अथवा राजन सरकार;

(ख) राजस्थान सशस्त्र पुलिस पर कुल कितना वार्षिक व्यय होता है और इस व्यय को कौन उठाता है;

(ग) क्या वित्त प्रायंग ने राजस्थान सशस्त्र पुलिस पर राज्य सरकार द्वारा किये जाने वाले व्यय को राजस्थान सरकार को देने के सम्बन्ध में केन्द्रीय सरकार का कोई सुझाव दिया है;

(घ) क्या केन्द्रीय सरकार राजस्थान सरकार को अपनी सीमा की रक्षा पर किये जाने वाले व्यय को पूरा करने के लिये वित्तीय सहायता देने की किसी योजना पर विचार कर रही है; और

(ङ) यदि हां, तो कितनी सहायता देने का विचार है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री बातार) : (क) अपने क्षेत्र में शान्ति तथा व्यवस्था रखने की जिम्मेदारी राज्य सरकार की है और बाहरी आक्रमण से रक्षा करने की जिम्मेदारी केन्द्रीय सरकार की। यह वास्तविक स्थिति का प्रश्न है कि वह शान्ति तथा व्यवस्था से सम्बन्धित है अथवा प्रतिरक्षा से।

(ख) राजस्थान सशस्त्र पुलिस पर ५७.५० लाख रुपये का वार्षिक खर्चा होता है जो राजस्थान सरकार द्वारा दिया जाता है।

(ग) जी नहीं।

(घ) जी नहीं।

(ङ) प्रश्न ही नहीं उठता।

I shall read the answer in English as well.

Shri Datar: (a) while it is the responsibility of the State Government to maintain law and order within its territory, defence against aggression is the responsibility of the Central Government. It is a question of fact whether any given situation relates to law and order or defence.

(b) The annual expenditure on Rajasthan Armed Constabulary is approximately Rs. 57.50 Lakhs which is borne by the Rajasthan Government.

(c) No.

(d) No.

(e) Does not arise.

श्री ह० ब० शर्मा : मैं यह जानना चाहूंगा कि हिन्दुस्तान में सशस्त्र सेनाओं के विलीनीकरण के पहले सीमा की सुरक्षा का भार किस के ऊपर था ?

Shri Datar: Formerly, it was the State Government that was carrying on, or, the then Government of India was carrying it on, but after integration and after the formation of the Rajasthan State, this question was considered in all its aspects and it was found that it was more or less a law and order question and the State ought to bear it.

WRITTEN ANSWERS TO QUESTIONS

पुस्तकाध्यक्षों के प्रशिक्षण के लिये संस्था

*५२६. श्री श्रीनारायण दास : क्या शिक्षा तथा वैज्ञानिक गवेषणा मंत्री यह बताने की कृपा करेंगे कि :

(क) पुस्तकाध्यक्षों के प्रशिक्षण के लिये एक संस्था खोलने के प्रस्ताव के बारे में अब तक क्या प्रगति हुई है;

(ख) इस संस्था के संगठन, प्रबन्ध, प्रशासन और वित्तादि की मुख्य रूपरेखा क्या है; और

(ग) इस संस्था के सम्बन्ध में केन्द्रीय सरकार और दिल्ली विश्वविद्यालय के क्या उत्तरदायित्व और अधिकार होंगे ?

शिक्षा तथा वैज्ञानिक गवेषणा मंत्रालय में राज्य-मंत्री (डा० का० ला० श्रीमती) : (क) इस योजना पर शिक्षा मंत्रालय और दिल्ली विश्वविद्यालय, आयोजना आयोग तथा विश्वविद्यालय अनुदान आयोग में अलग अलग बहस हो चुकी है।

(ख) प्रस्ताव को अभी अन्तिम रूप दिया जाना बाकी है।

(ग) अभी प्रश्न ही नहीं उठता।